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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

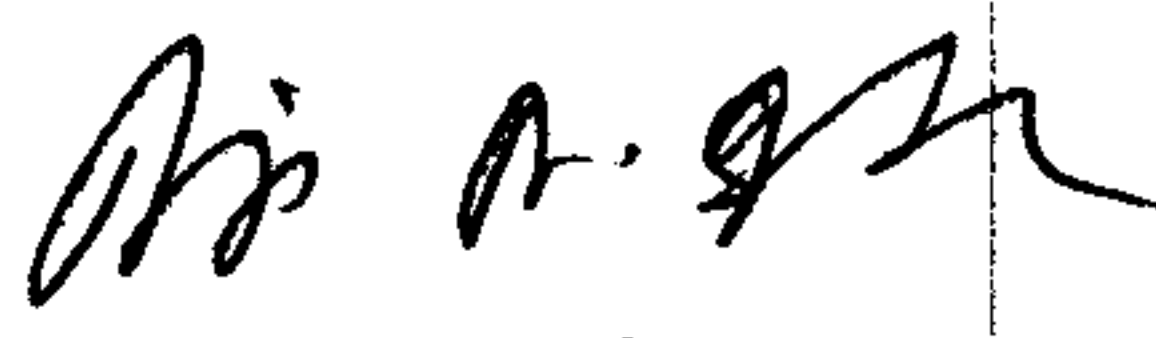


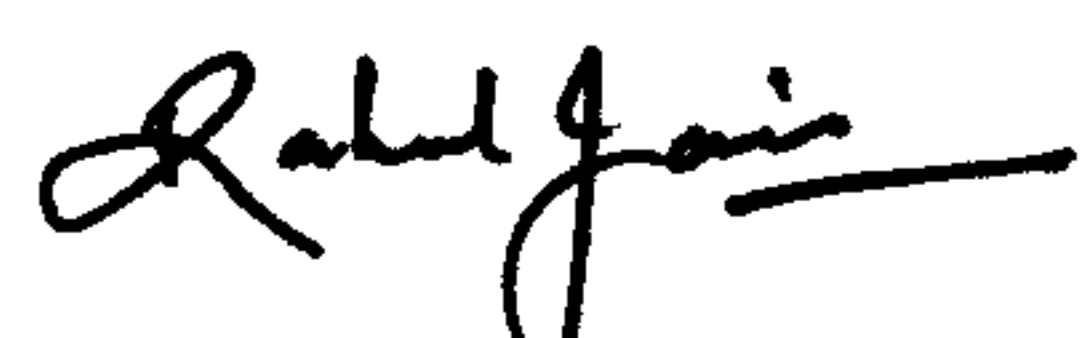
**C.P. (I.B) No. 14/7/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: IDBI Ltd.  
V/s.  
Wind World (India) Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RESPO.	
2.	VISHAL RAVAL [INDIA LAW LLP]	Advocate	For F.C. [Applicant]	
3.	Rashid Boatwalla	Advocate	Respondent	
4.	Rahul Jain	<u>ORDER</u>	— u —	

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/ Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Rahul Jain present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 02.02.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.